

FORM-A PUBLIC ANNOUNCEMENT(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF
SHREE RAGHUVANSHI FIBERS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1 Name of corporate debtor	Shree Raghuvanshi Fibers Pvt Ltd
2 Date of incorporation of corporate debtor	03rd September, 2007
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad.
4 Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U17120GJ2007PTC051651
5 Address of the registered office and principal office (if any) of corporate debtor	Registered Office : C/o. Gopal Enterprise, New Sardar Marketing Yard, Shop No. A-174, 8B National Highway Gondal, Rajkot, GJ-360311.
6 Insolvency commencement date in respect of corporate debtor	18th February, 2020 (Order Received on 29th February, 2020)
7 Estimated date of closure of insolvency resolution process	15th August, 2020
8 Name and registration number of the insolvency professional acting as interim resolution professional	Divyang Pareshrai Majmudar Registration Number : IBBI/IPA-002/IP-N00425/2017-18/11196
9 Address and e-mail of the interim resolution professional, as registered with the Board	72, Madhuban, Near Madalpur, Under Bridge Ellisbridge, Ahmedabad-380006. E-mail : dpm@dpmca.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	72, Madhuban, Near Madalpur, Under Bridge Ellisbridge, Ahmedabad-380006. E-mail : dpm@dpmca.com
11 Last date for submission of claims	14th March, 2020
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : ibbi.gov.in/home/downloads Physical Address : Not Applicable.

Notice is hereby given that the the National Company Law Tribunal, Ahmedabad Bench, Ahmedabad has ordered the commencement of Corporate Insolvency Resolution Process of Shree Raghuvanshi Fibers Private Limited on 18th February 2020.

The creditors of Shree Raghuvanshi Fibers Private Limited are hereby called upon to submit their claims with proof on or before 14th March, 2020 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditors belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Not Applicable in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Divyang P. Majmudar
Interim Resolution Professional
IP Registration No:
IBBI/IPA-002/IP-N00425/2017-18/11196

Date : 3rd March, 2020
Place : Ahmedabad

Ahmedabad areas

operation move-
ster their peaceful
nt the citizenship

Ansari, 42, a resi-
nial, said that "Ka-
ikhayenge" signs
bourhood are a to-
est. "If someone
this nation does
ous, we want to gi-
message that our
had also contribu-
ing this country,"
"Our leaders ha-
ticizing the issue
people and win
e will not let that

who also holds mo-
gs to raise aware-
he CAA, the NPR

and the NRC, said that she
along with other women have
been protesting for about 45
days. "We have succeeded in
holding a peaceful protest be-
cause we ignored the provoca-
tive remarks made by pro-
CAA groups," she said. "Nor
did we allow any provocative
speech from our platform. We
are law-abiding citizens and
respect our Constitution."

Aatika Azim, a 20-year-old
BCom student and resident of
Bapunagar, said that she has
also posted the no-kagaz sign
outside her home and would
not allow any official to enter
her house for a survey. "I also
urge women in my area not to
take part in any survey," she
said.

**but these girls
ustic implants**

ids

l woman. But his
as impairment,"

ly claimed that
generation also
ent. But as those
ient were marri-
women with the
ments, nobody
d the concern. A

year ago, this scenario cha-
ed when a relative from
bai got to know about th
tire family communic
in sign languages and
vated Altaf, the only
with speech and hear-
lity, to take the lead
the next generation to

Dr Suri said that
une marriages cou-
of the reasons for the
ment. "Even then,
es never got the ch
ened for genetic
thus took the 15
them tested. Th
wed that the g
not found in a
of the family
the chromo-
ing done to
in future ge-
advised the
netic prof-
tive bride-
hearing 15
im | rani oils
ading

22

અંદેશ

श्री श्री

आपूर्ति

★ E-mail : edit@editions.com

અમોલી ૯૪૨૬૫ ૪૪૩૫૬ | સપ્તરશ્મી ૨૪૩૩૪૩ | બગીચા ૭૦૯૬૬ ૭૦૦૦૮ | ઘાટી ૯૭૨૭૫ ૭૭૨૨૩ | વાંસજોર ૯૫૫૮૨ ૬૩૬૪૫ | માળીયા મી. ૯૬૮૭૮ ૬૬૨૦૨ | મોટીલા ૯૮૨૫૫ ૮૦૬૫૮ | મોરડી ૨૨૧૧૩૩ | જેતપુર ૯૮૯૮૪ ૧૩૧૧૨ | ગોંડલ

યાનનંદ-૩૬૩૫૩૦, તા. ૦૪/૦૩/૨૦૨૦

FORM-A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SHREE RAGHUVANSHI FIBERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of the corporate debtor	Shree Raghuvanshi Fibers Pvt Ltd
2	Date of incorporation of corporate debtor	03rd September, 2007
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad.
4	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U17120GJ2007PTC051651
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : C/o. Gopal Enterprise, New Sardar Marketing Yard, Shop No. A-174, 8B National Highway Gondal, Rajkot, GJ-360311.
6	Insolvency commencement date in respect of corporate debtor	18th February, 2020 (Order Received on 29th February, 2020)
7	Estimated date of closure of insolvency resolution process	15th August, 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Divyang Pareshrai Majmudar Registration Number : IBBI/IPA-002/IP-N00425/2017-18/11196
9	Address and e-mail of the interim resolution professional, as registered with the Board	72, Madhuban, Near Madalpur, Under Bridge Ellisbridge, Ahmedabad-380006. E-mail : dpm@dpmca.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	72, Madhuban, Near Madalpur, Under Bridge, Ellisbridge, Ahmedabad-380006. E-mail : dpm@dpmca.com
11	Last date for submission of claims	14th March, 2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : ibbi.gov.in/home/downloads Physical Address : Not Applicable.

Notice is hereby given that the the National Company Law Tribunal, Ahmedabad Bench, Ahmedabad has ordered the commencement of Corporate Insolvency Resolution Process of Shree Raghuvanshi Fibers Private Limited on 18th February 2020.

The creditors of Shree Raghuvanshi Fibers Private Limited are hereby called upon to submit their claims with proof on or before 14th March, 2020 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditors belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class Not Applicabile Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Divyang P. Majmudar
Interim Resolution Professional

Date : 3rd March, 2020
Place : Ahmedabad

100-443887-100

૩૧ માર્ચ ૫૯ ૧૮ ૮૬

શ્રી ખેતીવાડી ઉત્પન્ન બજાર
જાહેર સૂચન

બજાર સમિતિ બાબતના બજાર વિસ્તાર (બાબરા શહેર તથા તાલુકા વિસ્તાર) તેલીબીયા, મસાલા, કપાસ વિગેરેનો વેપાર કરવા ઈચ્છતા સર્વોને જણાવવાનું કે થી શરૂ થતું હોય તા.૩૧/૩/૨૦૨૦ પહેલાં લાયસન્સ મેળવવા નિયત નમુના દિવસો સિવાય ઓફિસ સમય દરમિયાન મેળવી લઈ જરૂરી ડોક્યુમેન્ટ્સ જોડી (૧) બજાર સમિતિના લાયસન્સ વિના કમિશન કે વેપાર કરવાથી ગુજરાત કલમ-૩૬ અન્વયે દંડને પાત્ર ગુનો બને છે અને કાયદાકીય રીતે કામ ચલાવવા (૨) બજાર સમિતિનું કોઈ વેપારી/કમિશન એજન્ટ કે છૂટક દલાલ પાસે કઈ લેણેણું ભરપાઈ કર્યા બાદ જ તેમની અરજી ધ્યાને લેવામાં આવશે.

(૩) દુકાન/ગોડાઉનનું ભાડુ ભાડાકરાર મુજબ એક વર્ષનું એલાન્સ ભરવાનું રહેશે. (૪) તા.૩૧/૩/૨૦૨૦ પછી આવેલ લાયસન્સ અરજી સાથે ફી ઉપરાંત પ્રતિ મહિના (૫) ભાગીદારી પેઢીઓએ લાયસન્સ અરજી સાથે ભાગીદારી દસ્તાવેજની નકલ (૬) સહકારી સંસ્થાઓએ બરીદ-વેચાણના હિસાબી પત્રકો, ભરેલ માર્કેટ શેડ તેમજ લાયસન્સ મેળવવા બાબતનો ઠરાવ રજૂ કરવાનો રહેશે.

(૭) નિયંત્રિત જણસીઓ ઉપર મા.શેષ ફી રૂ.૧૦૦/- એ ૦.૫૦/- પૈસા પેટા ફી (૮) માર્કેટ ચાર્જ કન્ટ્રોલરમંમાં તોલ ચાલુ કર્યા પહેલાં નોંધણી કરાવવી ફરજીય વેપારી કે દલાલ માલુમ પડશે તો મા. શેષ ફી ઉપરાંત ૧૧ ગણી પેનલ્ટી વસૂલ તોલાટ સામે પણ કાયદેસરની કાર્યવાહી કરવામાં આવશે. કોઈપણ વેપારી ગામ મજૂરોના આધાર-પુરાવા સાથે રાખવા જણાવવામાં આવે છે.

(૯) બજારો બાબતના નિયમોના નિયમ ૫૮-૫૯ મુજબ જરૂરી હિસાબી ચોપ (૧૦) લાયસન્સ રીન્યુ કે તાજૂ કરાવનાર કોઈ વ્યક્તિ, પેઢી કે સંસ્થાની લાયસન્સ માટે લાયસન્સની બોલીઓ અને શરતોને સુસંગત રહીને વેપાર કરેલ હોય કે નહીં કરવામાં આવેલ નહોય અને ચૂકવવાપાત્ર બજાર ફી ચૂકવવામાં આવેલ ન હોય શક્ય નહીં.

(૧૧) અધુરી ગાડી અન્ય વિસ્તારમાંથી આવશે અને બાબરા તાલુકામાં ભરવા કરવાના રહેશે. મા-ચાર્જ બાબરા બજાર વિસ્તારમાં નિયંત્રિત જણસીઓનો તોલ નોંધણી કરાવવી ફરજીયાત છે.

નોંધણી માટેના ફોન

502)G 3M (02069) 233458, 233466,

અન્ય સેવાઓ ઉપલબ્ધ

ઈમરજન્સી એમ્બ્યુલન્સ સેવા ફાયવર મો

શ્રી સબપાલિકા સેવા ૦૨૫૯૧-૨૩૩

ગિપીનભાઈ જે. રાદડીયા અજયકુમાર ડી. પંડ
વાઈસ ચેરમેનશ્રી સેક્રેટરી

શ્રી ખેતીવાડી ઉત્પન્ન બજાર

ભગવાનજીભાઈ પટેલ ની
તે ખાતા નં. ૬૮ થી રેવન્યુ
વેવાન નક્કી કરેલ છે.

ધરાવતા તમામ તથા જાહેર
જમીન સંબંધે કોઈ વ્યક્તિ,
માલીકી હોય કે આ મિલ્કત
પણ, ધીરાણ, લોન કે ભરણ-
મુખત્યારનામું કે કોઈ પણ
મના લેખીત આધાર પુરાવા

બેલ સરનામે જાણ કરવી.
 વાંધોતકરાર, હક્ક-હિત,
 લ છે તેમ માની લઈ, ઉક્ત
 અચીલ તેમની પાસેથી
 પ્રીનનો કબ્જો મેળવી
 મિત્રનરીટ કરેલ મિલકતને
 ૧૮ નોંધ લેવી.
 કાનૂની સંધાના કાનૂને કરમાઈકાનૂની-

ધડીયા
મેડવોકેટ)
નાળા રોડ, મોરબી.

જાણી કોર્ટમાં, મું.જેતપુર
(જેતપુર)

બચી નંબર:-૦૩/૨૦૨૦
/૦૩/૨૦૨૦

અરજદાર

THE

રાજદારની ઉપરોક્ત અરજીમાં
કરના પિતા થતા હતા સદરજી
તપુર મુકામે અવસાન પામેલ
ઓની ઇચ્છા મુજબ વ્યવસ્થા
કે સાહેબ (૧) રાજેન્દ્રભાઈ
રેલ છે.

શ્રીકા દદમાં ટાકુડીપય તરીકે
લ મુજયત ઠાઉર્સાંન બોર્ડની
૭ વાળો રહેણાંક બ્લોક કી.
કત મેળવવા માટે નું પ્રોબેટ

ત્રે વાંધા હટકત હોય, તેમણે
/૨૦૨૦ ના રોજ સવારના
!! ગેરહાજરી નોંધ લઈ ચોગ્ય

ਧਾ ਸੀਕੜੋ ਕਰੀ ਆਪ੍ਹੋ.

हुकूमती
रे.डिकेथा) टण्स्ट्रार
बीयर सीपील कोर्ट-नेतपुर